



**Government of Jammu and Kashmir  
Industries and Commerce Department,  
(Civil Secretariat, Jammu/Srinagar).**

**NOTIFICATION**

Jammu the 20th April 2016

SRO <sup>A</sup>139.- In exercise of the powers conferred by section 15 read with section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby makes the following amendments to the Jammu and Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016.-

2. after rule 104, the following rule shall be inserted, namely,-

**“104-A Transitory Provision.-** As a transitory measure and in order to ensure uninterrupted supply of minor mineral to the consumers, the department may issue permission valid upto 31<sup>st</sup> of July, 2016 for extraction of minor minerals to any existing quarry holder or to any person extracting such minor minerals or for transportation of such minerals on royalty basis.”

By order of the Government of Jammu and Kashmir.

*Shailendra.*

Commissioner/ Secretary to Government  
Industries & Commerce Department

Dated: 20-04-2016

No:- IND/Legal/27/2013